

XXIV of 1997

পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭

Registered No. - 768/97

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 566 দিশপুৰ, বৃহস্পতিবাৰ, 13 নবেম্বৰ, 1997, 22 কাতি, 1919 (শক)
No. 566 Dispur, Thursday, 13th November, 1997, 22nd Kartika, 1919 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 7th November, 1997

No. LGL. 138/91/46 : The following Act of the Assam Legislative Assembly which received the assent of the President/Governor is hereby published for general information.

ASSAM ACT NO. XXIV OF 1997

(Received the Assent of the President on 20th October, 1997)

THE BENGAL, AGRA AND ASSAM CIVIL COURTS
(SECOND ASSAM AMENDMENT) ACT, 1996

AN
ACT

further to amend the Bengal, Agra and Assam Civil Courts Act, 1887, in its application to the State of Assam.

Preamble.

Whereas it is expedient further to amend the Bengal, Agra and Assam Civil Courts Act, 1887, hereinafter referred to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing ;

Central
Act-XII
of 1887

It is hereby enacted in the Forty-seventh Year of the Republic of India as follows :-

Short title,
extent and
Commencement.

1. (1) This Act may be called the Bengal, Agra and Assam Civil Courts (Second Assam Amendment) Act, 1996.

(2) It shall extend to the whole of Assam.

(3) It shall come into force at once.

Insertion of new
section 21A

2. In the principal Act, after section 21, the following shall be inserted as section 21A, namely :-

"Power to
Transfer pending
appeals to
District Judge.

21A. An appeal from a decree or order of an Assistant District Judge, where the value of the original suit in which or any proceeding arising out of which decree or order was made exceeds twenty thousand rupees but does not exceed fifty thousand rupees instituted in the High Court before the date of commencement of the Bengal, Agra and Assam Civil Courts (Assam Amendment) Act, 1992 and pending in the High Court immediately before the said date, shall stand transferred to District Judge having jurisdiction who shall decide the appeal according to law or assign it to any Additional District Judge."

Amendment of
section 5 of the
Bengal, Agra and
Assam Civil
Courts (Assam
Amendment)
Act, 1992.

3. In the the Bengal, Agra and Assam Civil Courts (Assam Amendment) Act, 1992, in section 5, for the words, "prior to the commencement of this Act, "the words", "save and except the appeals instituted to High Court against the decree or order of an Assistant District Judge under clause (b) of sub section (1) of section 21," shall be substituted.

M. K. DEKA,
Secretary to the Govt. of Assam,
Legislative Department.